

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.8
C.P. (CAA)No.28/BB/2023

IN THE MATTER OF:

M/s. Girias Investment Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the ROC/RD.
2. Ld. Counsel for the ROC/RD stated that he is filing the report today. He is directed to serve a copy of the same on the Petitioner. Upon receipt of the same, two weeks' time is granted to the Petitioner to file its response thereto.
3. List the case on **13.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi